

MR. CHAIRMAN: Question No. 366. The hon'ble Member is not present. Supplementary, Shri Dave.

*366. * [The questioner Shri Jesudasu Seelam was absent]

Wind energy projects in A.P.

*366. SHRI JESUDASU SEELAM: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the status of wind energy projects in Andhra Pradesh; and
- (b) the incentives Government has provided to encourage windmills in that State?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) Wind power projects of 213 MW capacity have been installed in the State of Andhra Pradesh as on 30th November, 2011.

(b) The Government is promoting wind power projects through private sector investment by providing fiscal and promotional incentives such as 80% accelerated depreciation to generators and concessional import duty on certain components of wind electric generators, excise duty exemption to manufacturers. 10 years tax holiday on income generated from wind power projects is also available. Loans for installing windmills are available from Indian Renewable Energy Development Agency (IREDA) and other Financial Institutions. Technical support including wind resource assessment is provided by the Centre for Wind Energy Technology (C-WET), Chennai. This apart, preferential tariff is being provided in potential states. Government has also announced a Generation Based Incentives (GBI) under which Rs. 0.50/unit generated from wind power projects is being provided to the projects which do not avail accelerated depreciation benefit.

श्री अनिल माधव दवे: सभापति जी, यहां पर पवन ऊर्जा की बात कही गयी है, लेकिन भारत के अन्दर आज भी हम अल्टरनेटिव इनर्जी के मामले में पूरी तरह विदेशी टेक्निक पर निर्भर हैं। हमें यह समझ लेना होगा कि जी-7 कंट्रीज कभी भी हमें ऊर्जा के मामले में आत्मनिर्भर नहीं होने देंगे, क्योंकि जिस दिन भारत ऊर्जा के मामले में आत्मनिर्भर हो गया, वह अपने आप में एक असाधारण शक्ति में परिवर्तित हो जाएगा।

मैं मंत्री जी से यह जानना चाहता हूँ कि रिसर्च की जो हमारी विंग है और अनुसंधान करने के जो हमारे माध्यम हैं, क्या हमने उनको कोई टारगेट दिया है कि एक गांव को लगने वाली कुल ऊर्जा हम उसी गांव में पैदा करेंगे और वहीं उसकी खपत कर लेंगे, क्योंकि जब हम ऊर्जा को एक स्थान से दूसरे स्थान पर ट्रेवल करवाते हैं तो इसमें करीब-करीब 15 से 20 प्रतिशत ट्रांजिट लॉस होता है? हमें यह समझना होगा कि हमें ऊर्जा को वहीं पैदा करना है, क्योंकि भारत एक बहुत फैला हुआ देश है। इस बात को समझते हुए क्या भारत की अनुसंधान करने वाली इकाई को कोई टाइम फ्रेम दिया गया है कि 2017 तक हमें भारत को ऊर्जा के क्षेत्र में स्वावलम्बी बनाएंगे जैसे लक्ष्य डॉ. ए.पी.जे. अब्दुल कलाम दिया करते थे, क्या हम वैसा कोई लक्ष्य दे रहे हैं? अगर हम ऐसा कर रहे हैं तो हम ऊर्जा के मामले में, green energy के मामले में, कब तक आत्मनिर्भर हो जाएंगे?

डा. फारुख अब्दुल्ला: सर, मैं माननीय सदस्य से कहूंगा कि यह सवाल आंध्र प्रदेश के बारे में है, सारे देश के बारे में नहीं है।...**(व्यवधान)**... अगर आप आंध्र प्रदेश के बारे में पूछिए तो मैं आपको जवाब दे सकता हूँ।

श्रीमती विप्लव ठाकुर: सर, इन्होंने जो जवाब दिया है, इसमें आंध्र प्रदेश का तो कुछ भी नहीं दिया गया है, लेकिन इन्होंने कहा कि ये 80 परसेंट इंसेंटिव्स देंगे, इनकम जनरेशन पर 10 इयर्स के लिए टैक्स हॉलिडे देंगे। मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि इन्होंने जो इंसेंटिव्स दिए हैं, तो कौन-कौन से प्रदेश में प्राइवेट सेक्टर में लोग आए हैं और उन्होंने इसको शुरू किया है?

डा. फारुख अब्दुल्ला: सर, इनका सवाल बिल्कुल सही है। हमने इंसेंटिव्स दिए हैं और इसको बढ़ाने के लिए बहुत भारी इंसेंटिव्स दिए हैं। आपने जवाब में भी देखा होगा कि हम लोगों ने इम्पोर्ट ड्यूटी में, खासकर विंड पावर जनरेशन में, ड्यूटी एग्जेंप्शन दी है, 10 इयर्स टैक्स हॉलिडे दिए हैं, पावर प्रोजेक्ट्स को लगाने में लोन इंसेंटिव्स दिए हैं और IREDA, जो हमारी बैंकिंग एजेंसी है, उससे दिए हैं। इसके साथ-साथ मैं इन्हें यह भी बताता हूँ कि हमने विंड एनर्जी के लिए जो लक्ष्य बनाए हैं, उसमें आंध्र का 5,394 मेगावाट था, मगर उसमें उसने सिर्फ 213 मेगावाट का काम ही किया है। कुछ स्टेट्स में इस क्षेत्र में बहुत जबरदस्त काम हुआ है। तमिलनाडु, कर्नाटक, महाराष्ट्र और गुजरात ऐसे राज्य हैं, जिन्होंने विंड एनर्जी में सबसे ज्यादा काम किया है।

SHRIMATI GUNDU SUDHARANI: If you look at the year-wise capacity addition during the last ten years in Andhra Pradesh, you will find that it is not that encouraging. Up to 2001-02, the capacity was 93 Mega Watts. There was no capacity addition in 2002-03. In 2003-04, it was 6.2 Mega Watts. In 2004-05, there was a capacity addition of 21 Mega Watts. But then it drastically came down.

Sir, there is a huge potential in Andhra Pradesh. But why are you not fixing targets in Andhra Pradesh when there is a huge potential? I would like to know from the hon. Minister the reasons behind this. What efforts his Ministry is making to create Wind Energy Parks to have better approach to wind energy in Andhra Pradesh.

DR. FAROOQ ABDULLAH: Sir, policy not very conducive for investment as compared to the other States is one reason. Second, captive consumption and Third Party sales are not allowed by Andhra Pradesh; and tariff rates are not enough for wind regimes in the State. These have been the reasons why the private people have not invested in Andhra Pradesh.

Sir, in 2009, I wrote to the then Chief Minister, Rajasekhar Reddy, telling him that if these things are done, there will be a possibility of people coming in larger number as they have done in Tamil Nadu, in Karnataka, in Maharashtra, etc. This will make a difference to Andhra Pradesh also because it has a good potential of wind, but, unfortunately, it has not moved forward. Sir, as the hon. Member belongs to that State, I hope she would also kindly pursue the State Government to see that these things are done so that the private enterprise can come in larger number and produce this energy.

MR. CHAIRMAN: Question No. 367. ... (*Interruptions*)... Please. Please. Question No. 367.

*[The questioner Shri O.T. Lepcha was absent]

Work load and staff strength in Supreme Court

*367. SHRI O.T. LEPCHA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether overall work load of the Supreme Court has increased in view of the increase in the number of Judges;
- (b) if so, the details thereof;
- (c) whether any work study on the increased work load on officers and staff has been conducted and if so, the details thereof and if not, the reasons therefor;
- (d) whether there has been corresponding increase in the officers and staff of the Supreme Court;